

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.11/2016
R.T. No. 1/Ex/Chd/2016
IN
CP NO. 50(ND)/2010
(Decided matter)**

Date: 01.03.2017

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial)
Hon'ble Deepa Krishan, Member(Technical)**

Maschinen Umwelttechnik Transportanlagen ...Petitioner
Gesellschaft GmbH.

Versus.

M/s Oswal FM Hammerle Textiles Ltd. & Ors. ... Respondents

Present: Mr. Amit Bansal, Advocate and Mr. Jayant Goel, CA for petitioner.
Mr. Praveen Gupta, Advocate for Mr. U.K. Chaudhary,
Senior Advocate for respondents.

ORDER

R.P.Nagrath, J., Member(Judicial) (Oral):

After disposal of CA No. 34/C-II of 2016 / RT No. 22 A/2016 on 09.01.2017 now further step is to be taken for execution of the order dated 13.08.2015 passed by the Company Law Board. The Company Law Board had appointed the valuer for determining the value of shares as on 31.03.2010. The valuer was granted 60 days time for submitting his valuation report which has not yet been prepared. Having heard learned counsel for the parties, we find that a specific direction needs to be issued to enforce the order passed by the Company Law Board. It is directed that both the parties or their Authorised

Deepa

BY

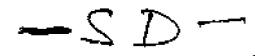
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Representatives shall appear before the valuer on 05.04.2017 between 10.00 AM to 1.00 PM in his office at Gurgaon and they shall extend full co-operation and assistance to the valuer for preparing his report. They shall further continue to appear and provide assistance as and when required and also supply the documents asked for by the valuer.

In view of the above, the instant application, therefore, stands disposed of with liberty to both the parties to approach the Tribunal, if need be. Copy of this order be sent to both the parties. Learned counsel for the petitioner/decree holder shall also supply copy of this order to the valuer.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

March 01, 2017.


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